# SOCIAL JUSTICE AND SPECIAL ASSISTANCE DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya, Mumbai 400 032, dated the 31st August 2012.

#### **NOTIFICATION**

Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000.

No.CBC10/2012/C.R.165/B.C.W.—In exercise of the powers conferred by sub-section (1) of section 18 of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah.XXIII of 2001), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules, the same having been previously published as required by sub-section (1) of the said section 18, namely:—

- 1. Short title:—These rules may be called the Maharashtra Scheduled Castes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Rules, 2012.
  - 2. Definitions:—(1) In these rules, unless the context otherwise requires,
  - (a) "Act" means the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001);
  - (b) "Appellate Authority" means an officer or an Authority specified by the Government, by notification in the *Official Gazette*, issued under sub-section (1) of section 5 of the Act, to hear and decide appeals against the order of the Competent Authority on an application for issuance of Caste Certificate;
  - (c) "applicant" means a person who makes an application for obtaining a Caste Certificate or for verification of such Caste Certificate;
  - (d) "decision of Scrutiny Committee" means a reasoned order passed by the Scrutiny Committee, by following due procedure and upon appreciating necessary, basic and requisite evidence placed on record;

- (e) "deemed date" means the 10th August 1950, that is the date of Presidential Order for Scheduled Castes; and the 21st November 1961 for De-notified Tribes (Vimukta Jatis) and Nomadic Tribe; and the 13th October 1967 for Other Backward Classes and Special Backward Category;
  - (f) "Form" means a Form appended to these rules;
- (g) "Presidential Order" means the Order issued by the President of India under Article 341 of the Constitution of India and as amended by the Parliament, from time to time, notifying the list of the Scheduled Castes in respect of the State of Maharashtra;
- (h) "relative" means a blood relative from paternal side of the applicant as per the geneology, except any particular tribe which has been notified by the Government from Nomadic Tribes and any particular caste or tribes as notified by the Government, from time to time;
  - (i) "section" means a section of the Act;
- (j) "Validity Certificate" means a Certificate issued by the Scrutiny Committee validating the Caste Certificate issued by the Competent Authority;
- (k) "well in time" means at least six months prior to availing benefits or as notified by the Government in the Official Gazette.
- (2) Words and expressions used in these rules but not defined, shall have the same meanings respectively assigned to them in the Act.
- 3. Conditions of residence for issuance of Caste Certificate .—(1) The Competent Authority may issue a Caste Certificate to the applicant, who is a permanent resident of the concerned area on deemed date, for which the Competent Authority is designated or appointed, by the Government, by notification published under clause (b) of section 2 of the Act, in the Official Gazette.
  - (2) In case of the applicant, who is born after deemed date, the place of ordinary residence for the purpose of issuance of Caste Certificate shall be the place of permanent residence of his father or grandfather or great grandfather on deemed date.
  - (3) In case of migration within the State of Maharashtra, the applicant shall apply for Caste Certificate to the concerned Competent Authority, within whose jurisdiction their fore-fathers or relative were residing.

- 4. Procedure for obtaining Caste Certificate from Competent Authority.—(1) A person who claims to belong to any of the Scheduled Caste, Scheduled Caste converts to Buddhism, De-notified Tribe (Vimukta Jatis), Nomadic Tribe, Other Backward Classes or Special Backward Category and accordingly desires to have such Caste Certificate, shall submit his application in FORM-1 accompanied, by two affidavit(s), in FORM-2 and FORM-3 duly sworn before Competent Authority or Court or Notary or any authority authorised by the Government, from time to time, to be made by the applicant or parent of the applicant to the Competent Authority.
  - (2) The applicant shall furnish the attested copies of the following documents with his application in **FORM-1** for obtaining the Caste Certificate and shall produce the originals thereof, on demand by the Competent Authority,—
    - (a) (i) extract of the birth register in respect of the applicant, his father or relative;
    - (ii) extract of the Primary School Admission Register of the applicant, his father or relative, if available;
    - (iii) Primary School Leaving Certificate of the applicant, his father or relative;
    - (b) documentary evidence in regard to the Scheduled Castes or Scheduled Caste convert to Buddhism or De-notified Tribes (Vimukta Jatis) or Nomadic Tribe or Other Backward Classes or Special Backward Category to which the applicant belongs and ordinary place of his residence prior to the date of notification of such Scheduled Caste, Scheduled Caste convert to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribe, Other Backward Classes or Special Backward Category, as the case may be;
    - (c) an extract of service record (book) mentioning the Scheduled Caste, Scheduled Caste convert to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribe, Other Backward Classes or as the case may be, Special Backward Category of the applicant's father or relative who are in Government or any other services;
    - (d) validity certificate, if any, of the father or real uncle or any other relative of the applicant, granted by the Scrutiny Committee;
      - (e) revenue record or village panchayat record, if any;
      - (f) other relevant documentary evidence, if any.

- (3) If the applicant is unable to produce any document mentioned in sub-rule (2) above, in such cases, the applicant shall state reason therefore in his affidavit, and the Competent Authority may consider the same and after conducting inquiry as it deems fit, shall decide the claim on merit.
- (4) Every objection raised in respect of an application for Caste Certificate shall be affixed on the Notice Board in FORM- 4.
- 5. Procedure to be followed by Competent Authority for issuance or rejection of Caste Certificate .—
- (1) The Competent Authority may issue Caste Certificate to an applicant who himself or whose father or grand father or great grand father or relative was ordinarily residing within the area of territorial jurisdiction of that Competent Authority on deemed date.
- (2) In case the applicant or his father or grand father or great grand father or relative was not ordinary resident of any place within the area of jurisdiction of that Competent Authority, temporary residence of applicant for the purpose of service, employment, education or confinement in jail etc. within such area shall not confer jurisdiction on that Competent Authority to issue the Caste Certificate.
- (3) On receipt of the application in **FORM-1**, the Competent Authority shall ensure that the applicant has furnished complete information in all respects and shall give the acknowledgement with the date of receipt of the application along with the list of documents furnished by the applicant with such application.
- (4) The Competent Authority shall maintain a register of such applications in **FORM-5.**
- (5) The Competent Authority shall scrutinise the claim of the applicant and shall satisfy himself about the genuineness of the claim.
- (6) The Competent Authority shall verify the documents with the original documents, if necessary and if satisfied about the correctness of the information, documents and evidence furnished by the applicant he shall issue the Caste Certificate to the applicant belonging to Scheduled Caste in **FORM-6**; to Scheduled Caste converts to Buddhism in **FORM-7**; to Denotified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Category in **FORM-8**; and to the applicant belonging to Other Backward Class or De-notified Tribes (Vimukta Jatis) or Nomadic Tribes or Special Backward Category, which have been included in the list

of Other Backward Class by the Government of India for this State shall be issued in **FORM-9**, within forty-five days from the date of receipt of the duly completed application.

- (7) The Caste Certificates issued in any other FORM, than in sub-rule (6) above shall be treated as null and void.
- (8) The lists of the applicants to whom the Caste Certificates have been issued or, as the case may be, rejected, during a month, shall be displayed on the notice board of the office of the Competent Authority by the 5th day of the next succeeding month and certificate to that effect shall be recorded in the register.
  - (9) Each such Caste Certificate shall bear,—
  - (a) Serial number of the Scheduled Caste as mentioned in the Presidential Order or in case of De-notified Tribe (Vimukta Jatis), Nomadic Tribe, Other Backward Classes or Special Backward Category serial number as mentioned in the relevant Government Resolution, as amended from time to time;
  - (b) name, designation, signature and official seal of the Competent Authority.
    - (c) Serial number, date and place of issuance of such Caste Certificate.
- (10) The claim of caste certificate shall be decided by Competent Authority within forty-five days.
- (11) After considering the evidence produced by the applicant or any other person on his behalf, and the statement of the applicant and after taking into account the material gathered by the Competent Authority, if the Competent Authority is satisfied about the genuineness of the claim, he shall issue the Caste Certificate to the applicant within a period of forty-five days from the date of the application after recording reason therefor.
- (12) After considering the evidence produced by the applicant or any other person on his behalf, and the statement of the applicant and after taking into account the material gathered by the Competent Authority, if the Competent Authority is not satisfied about the genuineness of the claim, he may reject the claim of Caste Certificate of the applicant by stating reasons in his order. The Competent Authority shall give a copy of such order, free of cost, immediately, after passing of the order, to the applicant and obtain an acknowledgement thereof. The Competent Authority shall specifically state, below the operative part of the order, that the applicant has a right to appeal and shall also mention about the Appellate Authority and the period of limitation for appeal.

- 6. Issuance of Caste Certificate to migrated persons.—(1) In case of persons migrated from other State or Union Territories to Maharashtra State.-
- (a) The Competent Authority, if satisfied, may issue Caste Certificate to the applicants belonging to, Scheduled Caste in FORM-6 and in case of Scheduled Caste converts to Buddhism or De-notified Tribes (Vimukta Jatis) or Nomadic Tribes or Other Backward Classes or Special Backward Category in FORM-10, to an applicant who has migrated to Maharashtra State from any other State or Union Territory, on production of the respective Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribes (Vimukta Jatis) or Nomadic Tribes or Other Backward Classes or Special Backward Category Certificate issued to his father or grand-father or relative by the concerned Competent Authority of that State;
- (b) If the Competent Authority is of the opinion that before issuing such Caste Certificate in FORM-10 to a migrated person, a detailed inquiry is necessary, then he may do so through the applicant's State of origin;
- (c) A Caste Certificate holder who has migrated to the State of Maharashtra from the State of his origin for the purpose of seeking education, employment, etc., may be deemed to be the person belonging to Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribe (Vimukta Jati) or Nomadic Tribe or Other Backward Class or Special Backward Category, as the case may be, of the State of his origin and may be entitled to derive benefits from the State of his origin and Union Government, but he shall not derive any benefits from the State of Maharashtra.

Explanation.— For the purpose of sub-rule (1), " migrant from other State" means,-

- (i) a person who has migrated to Maharashtra State from any other State or Union Territory on or after the **deemed date**;
- (ii) a person whose Caste is Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribe (Vimukta Jatis) or Nomadic Tribe or Other Backward Class or Special Backward Category in his original State, but not in Maharashtra State; and the person whose Caste is Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribe (Vimukta Jati) or Nomadic Tribe or Other Backward Class or Special Backward Category in the Maharashtra State as well as in his original State having his ordinary residence on **deemed date** in any State or Union Territory other than the Maharashtra State shall both be treated as migrants.
- (2) The provisions of sub-rule (10), (11) and (12) of rule 5 shall mutatis mutandis apply in respect of the rejection of application of a migrated person.

- 7. Appellate Authority.—(1) If the application for issuance of Caste Certificate is rejected by the Competent Authority, the applicant may prefer an appeal in **FORM-11** against the order of rejection to the respective Appellate Authority within a period of thirty days from the date of the rejection order.
- (2) The Appellate Authority shall examine the grounds on which the appeal is filed and also receive or call for further documents and call for further record of the Competent Authority, if considered necessary, and pass such order within a period of three months as the Appellate Authority may consider fit and proper in the matter.
- (3) The Appellate Authority shall pass an order as deemed fit after giving the applicant reasonable opportunity of being heard.
- (4) A copy of the order so passed by the Appellate Authority shall be communicated to the applicant and to the concerned Competent Authority with a direction to take action as per the order.
  - 8. Duties of Competent Authority while issuing Caste Certificate.—
    The Competent Authority shall,—
  - (a) maintain an updated list of Scheduled Caste, De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, Other Backward Classes or Special Backward Category and all Categories, as notified by the Government, from time to time;
  - (b) maintain, in duplicate, List of applications in **FORM-5** and a list of objections in **FORM-4**;
  - (c) keep such copies of lists specified in clause (b) on notice board in it's office;
  - (d) maintain a register regarding disposal of applications and objections in **FORM-12** and **FORM-13** respectively;
  - (e) objection, if any to be raised shall be in writing with requisite details and the proof thereof, within one week, from the date of publication of **FORM-4**;
  - (f) upon receipt of objection, if any, before taking final decision, common hearing of the concerned parties be fixed, by the Competent Authority. Notice of such hearing with date and time be affixed on notice Board, which will be presumed as sufficient Notice to parties. Notice for hearing claim of application for issue of Caste Certificate shall be issued in **FORM-14** and Notice for hearing objections to Caste Certificate shall be issued in **FORM-15**.

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- 9. Maintenance of record by Competent Authority.—(1) Register maintained by the Competent Authority in **FORM-5**, in respect of application received, and in **FORM-12** in respect of Caste or Tribe Certificate issued to the persons belonging to the Scheduled Caste, Scheduled Caste converts to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Category shall be a permanent record.
- (2) The Competent Authority shall forward an extract of the registers of the Caste Certificates issued for each calendar month, to the following authorities before the 5th day of the next succeeding month, namely:—
  - (a) The Commissioner, Social Welfare;
  - (b) Director General, Dr. Babasaheb Ambedkar Research and Training Institute. Maharashtra State, Pune;
    - (c) The concerned Scrutiny Committee;
    - (d) Collector of the concerned District;
    - (e) Office of the concerned Tahasildar.
- (3) The Competent Authority shall make endorsement on the register of the Caste Certificates that the extracts have been sent to the authorities mentioned in sub-rule (2) above.
- 10. Preservation of records by Competent Authority.—(1) The Competent Authority, who issues Caste Certificates shall preserve the record of Scheduled Caste, Scheduled Caste converts to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Category as mentioned below,-
  - (i) Register of issuance of CasteCertificate (FORM-12)

     Permanent record.
  - (ii) Office copy of the Caste Certificates 30 Years record. and copy of reasoned order
  - (iii) Individual case records 10 Years record.
- (2) After expiry of the period as stipulated in sub-rule (1) above, the concerned records shall be destroyed by the Competent Authority in accordance with prevailing instructions issued by the Government form time to time:

Provided that, before destroying the concerned records, the Competent Authority shall maintain its copies in digital or electronics format and, as and in such form, as may be notified by the Government in the *Official Gazette*.

- 11. Constitution of Scrutiny Committee .—The Scrutiny Committee shall consist of the following members, namely:-
  - (a) Divisional Commissioner or

Additional Divisional Commissioner (Revenue) or Collector or Additional Collector (I.A.S) or Additional Collector (Selection Grade) or Joint Secretary of the State Government or any officer not below the rank of Joint Secretary to State Government.

Chairman.

(b) Deputy Commissioner (Social Welfare) or Regional Deputy Commissioner (Social Welfare) or Divisional Social Welfare Officer.

Member.

(c) Research Officer or

Assistant Commissioner (Social Welfare) or Special District Social Welfare Officer.

Member-Secretary.

- 12. Constitution of Vigilance Cell.—(1) There shall be a Vigilance Cell to assist each Scrutiny Committee in conducting the field inquiry under rule 17. The Vigilance Cell shall consist of,—
  - (a) Deputy Superintendent of Police or equivalent;
  - (b) Police Inspectors;
  - (c) Police Constables to assist the Police Inspectors.
- (2) Jurisdiction of the Vigilance Cell shall be subject to territorial jurisdiction of concerned Scrutiny Committee, for all purposes, including domestic inquiry and verification of authenticity of documents:

Provided that, in appropriate case, if Scrutiny Committee feels, it may solicit a report of Vigilance Inquiry, from any other concerned Scrutiny Committee.

- (3) Vigilance Cell shall work under the control and supervision of concerned Caste Scrutiny Committee.
- 13. Report of Vigilance Cell and Issues to be dealt with .—(1)Vigilance Cell Officer(s) shall submit report upon investigating into the Scheduled Caste, Scheduled Caste converts to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Category claim, referred to it,—
  - (a) by visiting permanent place of residence and conducting domestic inquiry; or

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- (b) by recording statements of respected and responsible persons from concerned area, including representatives of Local Self Government, Police Patil, etc.; or
- (c) by collecting information, as part of recording statement, as regards to name, age, educational qualification, occupation, existing place of residence and information regarding properties (existing and disposed) of family members of applicant or claimant; or
- (d) by collecting information including the sociological, anthropological and ethnological (anthropological moorings and ethnological kinship), genetical traits of the Scheduled Caste, Scheduled Caste converts to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Category, if any; or
- (e) by personally visiting Office of the Competent Authority or revenue or school or other concerned offices.
- (2) Notwithstanding anything contained in any provision of these rules,-
- (a) the Vigilance Cell shall not record concluding remark or opinion, since vigilance inquiry is meant for internal assistance to the Scrutiny Committee and adjudication of Scheduled Caste, Scheduled Caste converts to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Category status is exclusive domain of the Scrutiny Committee;
- (b) finding recorded and opinion expressed, if any, by the Vigilance Officer shall not be binding on Scrutiny Committee nor could be used as evidence, in support of Scheduled Caste, Scheduled Caste converts to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Category claim.
- 14. Verification of Caste Certificate.—Any person desirous of availing of the benefits and concessions provided to the Scheduled Caste. Scheduled Caste converts to Buddhism, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes or Special Backward Categories for any of the purposes as mentioned in section 3 of the Act shall, invariably submit an application in FORM-16 with an affidavit in FORM 3 and FORM-17 for students; FORM-18 with an affidavit in FORM 3 and FORM-19 for employees or service purpose: FORM-20 with an affidavit in FORM 3 and FORM-21 for election purpose; or FORM-22 with an affidavit in FORM 3 and FORM-23 for other purpose, as per his requirement, to the concerned Scrutiny Committee for verification of his caste claim and issue of Caste Validity Certificate, well in time:

Provided that, the Caste Certificate issued to migrant from other State and Caste or Community Certificates issued by Authorities of the States other than the State of Maharashtra, shall not be verified by such Caste Scrutiny Committee.

15. Manner of filing or submitting application for verification of Caste Certificate claim.— The application for verification of Caste Certificate, under rule 14 shall be filed or submitted well in time in such form and in such manner as is prescribed, in rule 17:

Provided that, the Government may permit, by issuing notification in the *Official Gazette*, certain classes of persons, to submit their application for verification of Caste Certificate claim, through appropriate School or College or University or any Administrative Authority, to the concerned Scrutiny Committee, subject to the adherence of time-limit specified therein.

- 16. Information to be supplied by applicant.—The applicant shall make an application, with affidavit(s) duly sworn and attested copies of supporting documents, thereby providing particulars of religion, sect, caste, sub-caste, permanent place of residence, etc. If the applicant is female, then application shall be in her maiden name (pre-marriage) and documents of relatives shall be submitted. To enable the Scrutiny Committee to decide the application expeditiously, preferably, the following documents shall be produced or following information be supplied as preliminary information and evidence, namely:—
  - (a) original copy of Caste Certificate alongwith attested copy of Caste Certificate;
  - (b) attested copy of Primary School Leaving Certificate or other School or College Leaving Certificate(s);
  - (c) attested copy of Primary School Leaving Certificate or other School or College Leaving Certificate(s) of relatives;
  - (d) in case of an illiterate person, illiterate parents or relative, extract of birth register (village register No.14/ kotwar book or nationality register) issued by the Competent Authority, wherein his caste is mentioned, relating to family members as per genealogy, i.e. great-grand father or grandfather or father or real uncle, etc.;
  - (e) certified copies of old revenue document(s), wherein caste is mentioned, if any;
    - (f) other relevant evidence, if any, subject to admissibility;
  - (g) proof of permanent residence in the State of Maharashtra with regard to the deemed date as prescribed in clause (e) of rule 2;
  - (h) attested copy of decision of Scrutiny Committee and or Validity Certificate of applicant's relative, if any.

Explanation.—(1) Mere production of above referred documents doesn't mean that applicant had discharged burden of proof.

(2) Applicant shall undertake production of original documents as and when required by the Scrutiny Committee.

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- 17. Procedure of Scrutiny Committee .—(1) On receipt of application, the Scrutiny Committee shall ensure that the application and the information supplied therewith is complete in all respects and to carry out scrutiny of the application.
- (2) Notwithstanding anything contained in these rules, the claimant or applicant or complainant shall be personally responsible for removal of objections raised by Scrutiny Committee, if any, within two weeks or within such extended period, which shall not be more than six weeks, failing which the claim or application or complaint shall be disposed of, by appreciating available records and such decision may be communicated to the applicant by the Scrutiny Committee.
  - (3) The incomplete application may be rejected by recording reasons.
- (4) Notwithstanding anything contained in these rules, it will be the sole responsibility of the claimant or applicant to attend the dates of hearing, either personally or through duly authorised representative.
- (5) The roznama of the Scrutiny committee shall be self evident as to what transpired on a particular day and it shall be signed by all the members of the Scrutiny Committee.
- (6) If the Scrutiny Committee, upon appreciating the statement of applicant or claimant submitted in the form of Affidavit filed in consonance with Order 18 Rule 4 of the Code of Civil Procedure, 1908, as well as other evidence and documents furnished along with any application or proposal is satisfied, about the geniuneness of Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribes (Vimukta Jatis) or Nomadic Tribes or Other Backward Classes or Special Backward Category claim the scrutiny committee shall forthwith issue Validity Certificate in FORM-20 without enquiry by vigilance cell.
- (7) If the Scrutiny Committee, upon appreciating the statement of applicant or claimant submitted in the form of Affidavit filed in consonance with Order 18 Rule 4 of the Code of Civil Procedure, 1908, as well as other evidence and documents furnished along with any application or proposal, is of the opinion that the documents do not satisfy or conclusively prove the Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribes (Vimukta Jatis) or Nomadic Tribes or Other Backward Classes or Special Backward Category claim, the Scrutiny Committee by mentioning the same in the roznama, shall refer such case to the Vigilance Cell for carrying out suitable inquiry, as is deemed fit, by the Scrutiny Committee:

Provided that, findings recorded by the Vigilance Cell shall not be binding on the Scrutiny Committee, as the vigilance inquiry is meant for internal assistance to the Scrutiny Committee. The Scrutiny Committee shall record its reasons for discarding the report of Vigilance Cell.

- (8) The Vigilance Cell shall complete the inquiry within six weeks, thereby making suitable inquiry, on all the issues or as specifically directed by the Scrutiny Committee.
- (9) Vigilance Inquiry shall be made for respective territorial area of jurisdiction of concerned Scrutiny Committee.
- (10) In case of those cases which are referred to Vigilance Cell, upon considering the report submitted by Vigilance Cell, if the Scrutiny Committee is satisfied about the genuineness of Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribes (Vimukta Jatis) or Nomadic Tribes or Other Backward Classes or Special Backward Category claim of claimant or applicant, it shall be lawful to decide the matter finally by its written decision, and forward the copy of decision and Validity Certificate in FORM-24, to the concerned parties or authority, by preserving its scanned copy (in electronic form ).
- (11) (i) In case of those cases which are referred to Vigilance Cell, upon considering the report of Vigilance Cell, if the Scrutiny Committee is not satisfied about the claim of the applicant, it shall call upon the applicant to prove his Caste claim, by discharging his burden, as contemplated under section 8 of the Act, by issuing a notice in **FORM-25** coupled with copy of report of Vigilance Inquiry;
- (ii) After issuance of notice, if applicant requests, by way of written application, for copies of vigilance inquiry report or any other document or prays for adjournment, reasonable time for final hearing or for submitting written submission, it may be granted;
  - (iii) After affording an opportunity of hearing, Scrutiny Committee shall,-
  - (a) being satisfied regarding the genuineness of the Caste claim, decide the matter finally, upon appreciation of evidence, by its reasoned decision, i.e. decision of committee and issue Certificate of Validity, in **FORM-24**; and forward the same to concerned authorities within thirty days, by preserving its scanned copy (in electronic form);
  - (b) being not satisfied about the genuineness of the claim and veracity of the Caste Certificate, it shall pass its decision, thereby cancelling and confiscating the original Caste Certificate and invalidating the Caste or Tribe claim of the applicant or claimant;
  - (c) upon invalidation of Caste or Tribe claim, the Caste Certificate under inquiry shall be stamped as "cancelled and confiscated", and forward the same along with copy of decision, to the Competent Authority and concerned parties, by preserving its scanned copy (in electronic form);

- (d) after conclusion of the hearing of the case, the work of writing of the decision shall be assigned to one of its member by the Scrutiny Committee:
- (e) in case of difference of opinion amongst the members of Committee, on the main order of majority, the dissenting member shall write his separate order;
- (f) The name of member of Committee to whom work of writing final order was assigned, shall be mentioned in the roznama. Moreover, front page of final order shall disclose the date of the order.
- (12) Notwithstanding anything contained in these rules, it is incumbent on the applicant to disclose all the true and correct information, including disclosure of adverse entries or material, failing which, it shall be lawful for the Scrutiny Committee to draw adverse inference.
- (13) If the Scrutiny Committee finds and concludes that the report of Vigilance Cell is false or unrealistic, it shall record the reason in decision and direct appropriate action as contemplated under section 14, read with section 11 and 12 of the Act and also recommend Departmental inquiry against such Vigilance Officer:

Provided that, an opportunity of being heard be granted to the concerned Vigilance Cell officer prior to any direction for appropriate action. This hearing shall be independent to adjudication of Caste or Tribe claim.

- 18. Hearing of Scrutiny Committee .—(1) The Scrutiny Committee shall hold hearing at least once a week.
- (2) All the three members shall be present at the hearing of the Scrutiny Committee:

Provided that, in absence of other members of Scrutiny Committee, any other member shall give next date of hearing.

(3) The decision of Committee shall be by majority:

Provided that, majority decision shall be communicated as decision of Scrutiny Committee, with judgement of all the assenting members along with separate judgement by dissenting member.

- (4) The Certificate of Validity shall be signed by the Member-Secretary.
- (5) The Scrutiny committee shall take its decision about the validity of Caste Certificate within a period of three months and in exceptional circumstances additional period of two months may be taken by the Scrutiny Committee.
- 19. Complaints.—(1) Any complaint or allegation that a person to whom a Caste Certificate has been issued, is not belonging to the Caste or Tribe mentioned in the Certificate shall be inquired into by the concerned Scrutiny Committee.

- (2) The concerned Scrutiny Committee shall decide all such complaints within a period of six months from the date of receipt of the complaints. If the Scrutiny Committee comes to the conclusion that the Caste Certificate has been wrongly issued, it shall record its decision and such decision of the Scrutiny Committee shall be communicated to the Competent Authority who has issued such Caste Certificate for taking suitable action against the applicant.
- (3) The Scrutiny Committee shall also communicate its decision to the State Government about the wrongful issuance of the Caste Certificates for initiating necessary action against the issuing officer under section 13 of the Act and also as per relevant disciplinary rules.
- 20. Issuance of duplicate copy of Validity Certificate. If the original Validity Certificate issued to the applicant is lost, destroyed or mutilated, the Scrutiny Committee may issue duplicate copy of Validity Certificate if the request in writing is made by the applicant along with an affidavit duly sworn in, with copy of the police complaint lodged for the loss of Validity Certificate by charging fees as specified by Government, from time to time.
- 21. Certified Copies. Certified copies of the validity Certificate and the decision of the Scrutiny Committee may be supplied on application to the concerned person subject to due satisfaction of the Scrutiny Committee, by charging reasonable fees as specified by the Government, from time to time.
- 22. Maintenance of record by Scrutiny Committee.—(1) The Scrutiny Committee shall maintain registers in **FORM-26** in respect of each category of applicants.
- (2) The Scrutiny Committee shall forward monthly report on receipts of application and issue of Validity Certificates to the Commissioner, Social Welfare, Maharashtra State, Pune and the Director General, Dr. Babasaheb Ambedkar Research and Training Institute, Pune, and the Government.
- 23. Preservation of records by Scrutiny Committee.- (1) The Scrutiny Committee shall preserve the record of Validity Certificate as mentioned below,—
  - (i) Case Register

- Permanent record.
- (ii) Office copy of the Validity Certificate and orders of invalid cases.
- Permanent record.

(iii) Individual case record

- 30 Years record.

- (2) After expiry of the period as stipulated in sub-rule (1) above, the concerned records shall be destroyed by the Scrutiny Committee in accordance with the instructions issued by the Government, however, before destroying, its digital or electronic copies shall be maintained as and in such form, specified by Government.
- 24. Training, Co-ordination of Scrutiny Committees.—The Commissioner, Social Welfare and the Director General, Dr. Babasaheb Ambedkar Research and Training Institute shall work as Co-ordinator between the Competent Authority and Scrutiny Committee working in the State and shall hold training and workshops for Competent Authority, Scrutiny Committee and staff working under them, at least once in a year.
- 25. Supervisory, deciplinary and controlling powers.—(1) Without prejudice to the generality of these rules and subject to the provisions of the Act, it shall be lawful for the Government to exercise administrative powers for making available the infrastructure, financial provisions, availability of staff, powers to issue posting and transfer of Chairman, Member and Member-Secretary as well as other staff with Scrutiny Committee and the Competent Authority.
- (2) In addition to the powers referred to in sub-rule (1), for the purposes of efficiency and transparency in the functioning of the Competent Authority and the Scrutiny Committee, the Government may exercise administrative, supervisory and controlling powers.
- (3) Notwithstanding anything contained in these rules, the Government may look into and deal with, the complaints and grievances made against the Chairman, Member and Member-Secretary, officers of Vigilance Cell as well as other staff assigned to the Scrutiny Committee and Competent Authority and may cause an independent inquiry and take action, which includes withdrawal of work, withholding retirement and other financial benefits including prosecution as per the provisions of the Act, to maintain purity of justice.
- (4) Decision of the Government, in such cases shall be final and conclusive.

Provided that, the inquiry and requisite actions contemplated under these rules shall be in addition to the administrative inquiry and action contemplated under the relevant service rules:

Provided further that, the inquiry shall be made by an officer not below the rank of Deputy Secretary to the State Government, and observance of reasonableness and due compliance of principles of natural justice shall be mandatory.

Affix passportsize

#### FORM-1

[ rule 4 (1)]

Application Form for obtaining Scheduled Caste or Scheduled Caste converts to Buddhism or De-notified Tribes (Vimukt Jati) or Nomadic Tribes or Other Backward Classes or Special Backward Category Caste Certificate.

photo To, The Competent Authority/Collector Subject: Application for issue of a Scheduled Caste/ Scheduled Caste converts to Buddhism/ De-notified Tribes (Vimukt Jati) Nomadic Tribes/ Other Backward Classes/ Special Backward Category, Certificate. (strike out which is not applicable) Sir, I, the undersigned ...... request for issue of a Caste Certificate of Scheduled Caste/Scheduled Caste converts to Buddhism/ De-notified Tribes (Vimukt Jati)/ Nomadic Tribes/ Other Backward Classes/ Special Backward Category (strike out which is not applicable) for myself, my son/daughter. I am submitting following information and documents in support of my claim— 1. (a) Full name of the applicant (b) Present Address (c) Name of the Village/Town (d) Tahsil & District (e) Name of the Post office (f) Present Occupation (g) Hereditary Occupation 2. (a) Full name of the father and full address (if not alive, address of

his last residence)

6(1)	Primary Information :	
(a)	(i) Extract of the birth register in respect:	
	of applicant, his father or relatives	
	(ii) Extract of the Primary School :	
•	Admission Register of the applicant,	***************************************
•	his father or grandfather, if available.	
	(iii)Primary School Leaving Certificate:	
	of the applicant or his father	
(b)	Documentary evidence in regard to :	***************************************
	the Scheduled Caste/De-notified Tribes	
	(Vimukt Jati)/Nomadic Tribes/Other	
	Backward Classes/Special Backward	
	Category	
	(strike out which is not applicable) and	
	ordinary place of residence prior to the	
	date of notification of such Scheduled	***************************************
	Caste/De-notified Tribes (Vimukt Jati) /	
	Nomadic Tribes/Other Backward	
	Classes/Special Backward Category.	
. ( )	(strike out which is not applicable) :	
(c)	An extract of service record (book) :	***************************************
	mentioning Scheduled Caste/Scheduled	***************************************
	Caste converts to Buddhism/De-notified	•••••
	Tribes (Vimukt Jati) /Nomadic Tribes/	
:	Other Backward Classes/Special Backward Category of the applicant's	***************************************
	father or relatives who are in	
	Government or any other services	
	if any,	
	(strike out which is not applicable) :	
(4)		***************************************
( <b>u</b> )	any of the father or relatives which	
	issued by the Scrutiny Committee.	
(a)	Copy of Revenue record or village, :	4
(6)	panchayat record, if any.	
( <del>f</del> )		
(1)	Other relevant documentary : evidence, if any.	***************************************
(9)	The state of the s	
	Additional information — :	
(a)	Names of five villages where :	
(7-)	applicant's relatives reside.	***************************************
(a)	Names of the deities or gods/ goddess : of the Scheduled Caste/De-notified	
	Tribes (Vimukt Jati)/Nomadic Tribes/	
	Other Backward Classes/Special	***************************************
	Backward Category.	
	Daoista a Carogory.	***************************************

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	(c) In case of a person converted to another religion, the names of Gods and Goddesses worshiped by him prior to conversion.
	7 The applicant's father's/grand father's:original village/town, tahasil and district.
	8 The evidence of the applicant's :original village/town, if any.
	9 (a) Whether the father or relatives obtained the Scheduled Caste/ Scheduled Caste converts to Buddhism/ De-notified Tribes (Vimukt Jati)/ Nomadic Tribes/Other Backward Classes/ Special Backward Category certificate or avail the Government facilities on the basis of caste or Tribe claim (strike out which is not applicable)
	(b)The affidavit to be attached herewith in:  Form-2 and Form - 3.
	to the Competent Authority in Maharashtra State or Competent Authority of other State previously for issuance of Scheduled Caste/ Scheduled Caste converts to Buddhism/ De-notified Tribes (Vimukt Jati)/ Nomadic Tribes/Other Backward Classes/Special Backward Category Certificate (strike out which is not applicable) If so, to whom and when (b) Whether a Validity Certificate is granted to the father or any relatives of the applicant by the Scrutiny Committee If so, to whom and when (Enclose a true copy.)
be	I declare on oath that the information furnished by me in this application correct and I am aware that if later on, it is found to be incorrect, I will prosecuted under the provisions of sections 193 (2), 199 and 200 of the dian Penal Code and shall be punished accordingly.
	Yours faithfully,
рį	lace (Signature of the Applicant)

Date .....

fru	110	1	11	)	7
IIU	$\iota\iota\iota =$	4	L	,	•

An Affidavit to be submitted to the the Application FORM-1 to issue a Scaste converts to Buddhism/De-not Nomadic Tribes / Other Backward Cl	cheduled Caste / Scheduled tified Tribes ( <i>Vimukt Jati</i> ) / lasses or Special Backward
Category, Caste Certificate	e by the Applicant.
I,son/ daughter ofyears, occupation	aged
at, Tahsil,District	,village town
State of Maharashtra, hereby solemnly af	ffirm as under :-
I belong to	s to Buddhism/De-notified Tribes ward Classes/Special Backward
I belong to	religion.
My original place of residence is	
My original place of residence is village/town,Tahsil,	District
State.	
I have applied / not applied; granted/ Scheduled Caste converts to Buddhism/ Domadic Tribes/ Other Backward Class- Certificate to this effect in the State of Ma	e-notified Tribes ( <i>Vimukt Jati</i> ) , es/Special Backward Category
* No one from my relatives have been refe Caste converts to Buddhism/De-notified Tribes/Other Backward Classes/Special Ba the State of Maharashtra or any other Sta	Tribes (Vimukt Jati)/Nomadio ackward Category, Certificate in
* The true copy of Validity Certificate r	received by my relative, viz.
(1)	aid person is myio
To the best of my knowledge and believed Application FORM-1 and in this affidavit	
Place	Signature
Date	· · · · · · · · · · · · · · · · · · ·
	Name of the applicant).

<sup>\*</sup> Strike out which is not applicable

#### १६

# FORM - 3 [rule 4(1)]

(Rule 4, or	rder 18	of the C	LAIMANT code of Civ	il Proce	dure, 19	08)
I,					som/ua	ugnter of
Shri/Smt	,	•••••	, age	ea		years,
occupation	••••••	, re	esiding at .	••••		, vinage/
Town,		••••••	Tahsil			······································
District			, State	nereby	selemnly	affirm as
under:—						
2. I hereby givas under:—	ve the ge	nealogy	tree of my f	family an	d relative	s, which is
		,				
	•					
	•					
3. Other releve to be made, in su anthropological and kinship), genetical	upport o nd ethnol	f Caste/ logical(a	Tribe clain nthropologi	n, includ ical moor	ing the so	ociological
To the best of application FORM	-				-	
Place:						
Date:	<i>;</i>					
						. *
			Signature.			
. •			(Name of t	he applica	nt/ claiman	t)

**FORM - 4** 

# [rules 4(4) and 8(b)] List of objections received by Competent Authority to issue A Caste or Tribe Certificate.

९८ महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंबर ३, २०१२/भाद्र १२, शके १९३४

**FORM - 5** [rule 5(4), 8(b) and 9 (1)]

# List of applications received for issue of Caste Certificates

Sr. No.	Name of the applicant	Address	Caste and category	Date of receipt of application	`
. (1)	(2)	(3)	(4)	(5)	

#### [See Rule No.5(6) and 6(1)(a)]

#### Form Of Caste Certificate For Person Belonging To S.c. And S.T.

- - # The Constitution (Scheduled Castes) Order, 1950.
  - # The Constitution (Scheduled Tribes) Order, 1950.
  - # The Constitution (Scheduled Castes) (Union Territories) Order, 1951.
  - # The Constitution (Scheduled Tribes) (Union Territories) Order, 1951.
- [As amended by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956 the Bombay Reorganization Act, 1960, the Punjab Reorganization Act, 1966, the State of Himachal Pradesh Act, 1976, the North Eastern Areas (Reorganization) Act, 1971 and the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976].
  - #The Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.
- # The Constitution (Andman and Nicobar Islands) Scheduled Tribes Order, 1959 as amended by the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976.
- # The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.
- # The Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962.
  - # The Constitution (Pondicherry) Scheduled Castes Order, 1964.
  - # The Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.
  - # The Constitution (Goa, Daman, Diu) Scheduled Castes Order, 1968.
  - # The Constitution (Goa, Daman, Diu) Scheduled Tribes Order, 1968.
  - # The Constitution (Nagaland) Scheduled Tribes Order, 1970.
  - # The Constitution (Sikkim) Scheduled Castes Order, 1978.
  - # The Constitution (Sikkim) Scheduled Tribes Order, 1978.
- ! 2. Applicable in the case of Scheduled Castes/ Scheduled Tribes persons who have migrated from one State/ Union Territory Administration.

## १०० - महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंबर ३, २०१२/भाद्र १२, शके १९३४

This certificate is issued on	the basis of the Scheduled Caste/ Scheduled
	i/Shrimati*
efVillage/Town*	ati/Kumari*
Of the State /Injen Territor	, in District/ Division* who
helangs to the	Caste/Tribe which is recognised
	Caste/Tribe which is recognised cheduled Tribes in the State/ Union, issued by the
(name of prescribed auth	ority) vide their, No
dated	
	rily reside(s) in Village /Town* Division* of the State/Union Territory*
of	
	Nama & Signatura
the state of the s	Name & Signature
Certificate Sr. No.	Designation
	•
	(with seal of office)
en e	•
Place :	······································
Date:	
Date	•••••

<sup>\*</sup> Please delete the words which are not applicable.

<sup>#</sup> Please quote specific Presidential Order.

<sup>!</sup> Delete the Paragraph which is not applicable.

#### [Rule No. 5(6)]

## Form of Caste Certificate for persons belonging to a Scheduled Caste converts to Buddhism

#### **CASTE CERTIFICATE**

son/daughter* of S village / town * the State/ Union Territory to the Buddhism to the Schedu	ri/Shrimati/Kumari* Shri/Shrimati, in District / Division*, belonged, before conversiouled Caste Community at Sr. No which ste in relation to the State of Maharashtr	n h
Scheduled Caste and Scheduled Bombay Reorganization Act, Tribes Order (Amendment) Acconverted to Buddhist Faith wh	ed Castes) Order, 1950 as amended by the d Tribes lists (Modification) Order, 1956, the 1960, the Scheduled Caste and Schedule ct, 1976, and belongs to Scheduled Caste and his declared as Scheduled Cast under the solution (Amendment) Act, 1990.	ed es
	ly reside(s) in village/ town* Division* of the State of Maharashtra.	
	Name & Signature	•••
Certificate Sr. No.		
	Designation	
	(with seal of office)	
Place:		
Date:	··············	

<sup>\*</sup> Please delete the words which are not applicable.

[Rule No. 5(6)]

Form of Caste Certificate for De-Notified Tribe (Vimukta Jati), Nomadic Tribe/Other Backward Class/ Special Backward Category person belonging to the State of Maharashtra.

Documents Verified (1)
(2)
(3)
(4)
CASTE CERTIFICATE
This is to certify that Shri/Shrimati/Kumari*  son/daughter * of Shri/Shrimati  of village/ town*  n District/ Division*  n District/ Division*  Caste/Tribe which is recognized as De-notified tribe  (Vimukta Jati)/ Nomadic Tribe/Other Backward Class/Special Backward  Catagory at Sr. No.  under #Government Resolution No.  Department of dated  as amended from time to time.  2. Shri/Shrimati/Kumari*  and /or his/ her* family ordinarily reside(s) in village/ town  District/
Division of the State of Maharashtra.
Name & Signature
Certificate Sr. No.
Designation
(with seal of office)
Place: Date:

<sup>\*</sup> Please delete the words which are not applicable.

<sup>#</sup> Please quote name of Department and specific number and date of Resolution under which the caste/tribe has been recognized as De-Notified Tribe (Vimukta Jatis) or Nomadic Tribe or other Backward Class or Special Backward Category by the Government of Maharashtra.

#### [Rule No. 5(6)]

Form of Caste Certificate for Other Backward Class person applying for Appointment to post under the Government of India or for the purpose of education under the Government of India.

#### CASTE CERTIFICATE

son/daughter* of Shri/Shrimati	nati/Kumari*village/
in the State of	et/ Division* belongs to the which is recognized as a backward lia Resolution No. 12012/68/93-BCC (C), 3 published in the <i>Gazette of India</i> , No. 186, dated the 13th September 1993.
	stry of Welfare, Resolution No. 12011/9/ 1994 published in <i>Gazette of India</i> , No.163 dated 20th October 1994.
	BCC, dated the 24 th May 1995 published nary, Part-I, Section-I, No.88, dated 25th
	eside(s) in the State.
(Creamy Layer) mentioned in colu of India, Department of Persona	e does not belongs to the persons/ sections mn 3 of the Scheduled to the Government al and Training O.M. No. 36012/22/93- 93.Name & Signature
Certificate Sr No.	
	Name & Signature
Certificate Sr No.	
	Designation
	(with seal of office)
Place :	
Date :	

<sup>\*</sup> Please delete the words which are not applicable.

#### [Rule No.6 (1)(a)]

Form of Caste Certificate for Scheduled Caste Converts to Buddhism/De-Notified Tribe (Vimukta Jati)/ Nomadic Tribe/ Other Backward Class/Special Backward Category person belonging to the States other than the State of Maharashtra.

#### CASTE CERTIFICATE

This is to certify that,			
Shri/Shrimati/Kumari*.			of village/
son/daughter* of Shri/Shrin town.* in District/ D	nati*		or viriage/
Union Torritory*	IVISIOII ,	holo1	ngs to the
Union Territory* Caste/	Tribe which is rec	ognized as a	Scheduled
Caste before conversion to Bu			
Other Backward Class/Specia			
Territory*.	,	3	
This certificate is issued on to Buddhism/ De-Notified Class or Special Backy Shri/Shrimati*	Tribe/ Nomadic T ward Category	ribe/ Other Certificate	Backward issue to
Shri/Shrimati* Father/ Mother of Shri/ Shrii	mati/ Kumari*		
of Village/ Town*	in Distri	ct/ Division*	
of Village/ Town*of the State /Union Territory	y*	who	belongs to
the	Caste/ Tribe w	hich is recog	gnised as a
Scheduled Caste before conver			
Tribe/Other Backward Class/S			
Territory* issued prescribed authority) <i>vide</i> the			
prescribed additionity) but the	11, 110	dated	
	Name & Signa	ature	•••••
Certificate Sr No.			
	Designation		
	(with sea	al of office)	
Place:			
Date:	the state of the s		

<sup>\*</sup> Please delete the words which are not applicable.

[Rule 7(1)]

Before Caste Certificate S Division at	Scrutiny Committee No
Appeal No(for office use only)	
Applicant/Appellant's Name	
	m Vs
(Competent Authority who rej	Respondent jected Caste Certificate)
	- Decision of competent Authority, dated
Respected Sir,	
	cision of Competent Authoritythe Applicant hereby ring grounds :—  GROUNDS
1. 2. 3.	
Prayer	
	ectfully submitted that
	•••••••••••••••••••••••••••••••••••••••
Place:	Signature of Appellant

Date:

# FORM-12 [Rules 8(d) and 9(1)]

## Register of the Caste Certificates issued by the Competent Authority

Sr. No.	Name of the applicant.	Address	Caste	Date of receipt of application	Whether Application accepted/ rejected.	Caste Certifi- cate No. and date	Compe- tent
(1)	(2)	(3)	(4)	(5)	(6)	(7)	Authority (8)
··		,			· · · · · · · · · · · · · · · · · · ·		i
					<u> </u>		

### FORM - 13

[See Rule 8(d)]

	Register of th	e objection	s disposed	off by the C	ompetent. A	uthority
Sr. No.	Name of the objector	Address	Name of the Applicant against whom objection is lodged	Date of receipt of objection	Whether objection accepted or rejected	Signature of Competent Authority
(1)	(2)	(3)	(4)	(5)	(6)	(7)

[rule 8(f)]

Notice for hearing of the Applicant or Claiment for issue of Caste Certificate by Registered Post A.D./Hand Delivery

To,					
			e Certificate	•	
•	Ref You	r applicat	ion, dated		
	•			•	
•.					
ou are hereby call , at our caste claim.	alongwi	th all orig	ginal docum	ents in sup	port o
•					
				·	-
•	•				
•					
			Comp	petent Author	ority
				Signature.	
Seal	•				
Date :					
•					
Place :		9			
				•	
				•	

[rule 8( f)]

# Notice for hearing of Objection to issue of Caste Certificate by Registered Post A.D./Hand Delivery

To,	
	Sub Issue of Caste Certificate.
	Ref Your objection, dated
Smt	ed objection to issue of Caste Certificate to Shri/, you are hereby called upon to attend the office of, at
•	Competent Authority
	Signature.
Seal	
Date :	
Place:	

# FORM-16 [rule 14]

#### FOR STUDENTS

#### **EDUCATION**

**EDUCATION** 

Application Form for verification of Scheduled Caste/ Scheduled Caste convert to Buddhism/De -Notified Tribe (Vimukta Jati)/ Nomadic Tribe/Other Backward Class/Special Backward Category Certificate to be submitted to Divisional Caste Certificate Scrutiny Committee.

> Affix Passport size Colour Photo

To,  Member Secretary and Research Officer,  Divisional Costs Secreting Committee No.	
Divisional Costs Counting Committee No.	
Divisional Caste Scrutiny Committee, No	
Sub.: Verification of Scheduled Caste/Scheduled Cast converts to Buddhism/De-Notified Tribe (Vimukt	a
Jati)/ NomadicTribe/Other Backward Class	S/
Special Backward Category Caste Certificate (Strike out whichever is not applicable)	
Sir,	
I, the undersigned Shri/Smt./Kum	
hereby request to verify my Caste Certificate of Scheduled Caste/Scheduled	h
Caste converts to Buddhism/De-Notified Tribe (Vimukta Jati)/Nomad	
Tribe/Other Backward Class/Special Backward Category. Followin	
information and documents are submitted herewith in support of my cast	_
claim:—	
1. (a) Full name of the Applicant (as	
	•••
mentioned in Caste Certificate)and	••
(b) Mobile No(c) E-Mail	
2. Caste/Sub-Caste claimed by applicant 3. Applicant's (a) Birth date	
(b) Birth place	,

•	११०	महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंब	र ३, २०१२/भाद्र १२, शके १९३४
	4.	Permanent Address	Village/Town Taluka
		(If Father is not alive please mention full address of his last Residence.)	District Pin Code
	5.	Full Name of applicant's Grand Father (Father's Father)	
	6.	Present occupation/service of applicant's Father with telephone number and address.	
	7.	Father's Education	
	8.	Inherited Profession of Family	
	9.	Applicant's (a) Mother Tongue (b) Regional Dialect	
		(c) God/Godess	
		(d) Five Surnames of	
		applicant's Relative/ persons from caste.	
	10.	Applicant's (a)Native Place	Village/Town
			Post
			Taluka
,			DistrictPin Code
		(b) If applicant has left Native place Please specify when and who left	
		the place and reason for leaving.	
		(c) Since when applicant is residing at present address.	
		(d) At present who is residing at native	
		place.	
		Please give address and Telephone No.	•••••••••••••••••••••••••••••••••••••••
		(e) Whether applicant is holding	
	11.	house, land at native place?  Name of the competent authority from	
		whom caste certificate is obtained	***************************************
		and Certificate No. and Date.	
	12.	Name of the document on which basis	
	-	caste certificate is obtained from competent authority.	<u></u>
		competent authority.	

# 13. Details of institution where applicant studied/studying

Stage of Education	Name of Educational Institute and Address	Duration of Education (Year)	Caste mentioned in educational institute's record
<ul> <li>(a) Primary Education</li> <li>(i.e. give sufficient details from Std.l)</li> <li>(b) Secondary Education</li> <li>(c) College Education</li> </ul>			
14. If applicant's fa	ther is literate follow	wing information	to be furnished :—
Stage of Education	Name of Educational Institute and Address	Duration of Education (Year)	Caste mentioned in educational institute's record
<ul> <li>(a) Primary Education</li> <li>(i.e. give sufficient details from Std.l)</li> <li>(b) Secondary Education</li> <li>(c) College Education</li> </ul>			
State, following in Is applicant's f	plicant's family is m formation is to be fu amily is migrated to State? If yes, from w n (Year)?	rnished:- hich	ashtra from other
certificate of family has don name of family with applicant scrutinized? (b)If Validity Congive its Number attested copy)	rutiny of the caste of any member of the active earlier? If yes, member, his relative and why and when certificate is received er and Date (enclose	ne	
(c) If rejected,	give its details	••••••	

			•
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17. (	(a) If applicant has applied for Caste	Yes/No	· •
	Certificate before any committee in		
	he State.	,	
	If yes, (b) which committee		
	(c) For which Caste		
	(d) Date of application		
	(e) Committee's decision	Valid/I	nvalid
18.	Purpose of scrutiny		ofessional education
	February	- •	td. XII,
			il benefits under
	•		ment of India
			rship/Tution Fee/
			nation Fee, Admission
			rve category
	,		out which is not
		applica	
	Documents to be attached v	7.7	
19	Following documents are attached only	_	
10	Tonowing documents are attached on	y as pe	i the sequence.
(A)	Important Primary Documentary Evid	lence	(Strike out whichever
	<b>1</b>		is not applicable)
(a-1)	Original Caste Certificate of Applicant		Attachment
(,			Compulsory
(a-2)	Certified Copy of Caste Certificate of Ap	plicant	
	r children in the children in	1	Compulsory
(a-3)	Certified Copy of Applicant's Birth Dat	te	Attached Yes/No
	Certified Copy of Applicant's Primary		
,,,	Leaving Certificate/School Register's E		•
(a-5)	Certified Copy of Applicant's Father Pr		Attached Yes/No
( /	School Leaving Certificate/ School Reg		
	Extract.	<b>9</b> ,	
(a-6)	Certified Copy of School Leaving Cert	ificate/	Attached Yes/No
(α σ)	School Register's Extract of Grand Fat		
	Real Elder Uncle/Real Aunt (From Par		
	side).	oormar	
(a-7)	Original Affidavit (in Specimen Form-	3 and	Attached Yes/No
(α . ,	Form-15A to be obtained from College		2 200 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2
	Scrutiny Committee Office).		
(B)	Important Secondary Documentary Ev	zidence	
(1)	* (If above Primary Documentary Evid		
	are not available).		
	at o 1100 at allanto/i		

### महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंबर ३, २०१२/भाद्र १२, शके १९३४

(b-1) If relatives from Paternal side are illiterate, Attached Yes/No then Birth/Death extracts of Father/ Real Elder Uncle/ Real Aunt/ Grand Father (From Paternal side) issued by Competent Authority (Village Extract No.14 / Kotwar Book / Nationality Register)

OR.

If Caste is not mentioned in above documents, then, Revenue Record / old purchase/sale deed in which caste is mentioned

- (b-2) Any other documents supporting caste claim Attached Yes/No
- (b-3) If any of the above documents are not available, then attach other relevent documents. (mention).

I am producing certified copy of above documents with my application. I declare on oath that the information furnised by me in this application is true and correct. I am aware that incomplete application will be rejected and responsibility of making fresh application will be of mine.

Place:

Your's

Date

Applicant's Signature.

(Singature of the Applicant's Father/Guardian)

११४ महाराष्ट्र शासन राजपंत्र असाधारण भाग चार-ब, सप्टेंबर ३, २०१२/भाद्र १२, शके १९३४

Certificate to be given by Principal of the School/College	
This is to Certifiy that Shri/Kum.	·
is a Student of this School/College in Year 20	-20
and he/she is studying in Std. 11th / 12 th Science/Engineering/Medi	cal/
Management faculty. His/Her name and other informatio	n is
as per mentioned at number in general register. And the Ca	aste
stated as per our general register is	
(strike out if not applicable)	

Place :-

Date:-

Seal and Signature of the Principal / Head Master

### **Important Instructions:**

- (a) If Claim for Schedule Caste, Caste evidences should be prior to 10th August 1950.
- (b) If Claim for De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Caste evidences should be prior to 21st November 1961.
- (c) If claim for Other Backward Class and Special Backward Category, Caste evidences should be prior to 13th October 1967.
- (d) In addition evidences of residents of above mentioned period is essential for applicant who has migrated in Maharashtra from other State.
- (e) Migrants from other State to Maharashtra after above mentioned period whose Caste Certificate is in "Migrants" format should not apply to committee.

## FORM-17

[rule 14]

### FOR STUDENTS

### FOR STUDENTS

### Affidavit to be produced along with Caste Scrutiny application Form

I Shri / Smt. /	
age — year, Occupation—	<del>,</del>
residing at ———————	,
hereby solemnly affirm today dated ———	———— that caste certificate
of my son /doughter Number————	dated
given by Tahasildar and Executive Mag Divisional Officer————, District is	
The documents and proofs attached wobtained by me from Competent Authority and correct and obtained by following procorrection / change are made in these documents are not duplicate or bogu	ty. These documents are true per procedure. No alteration / cuments. I affirm hereby that
*Caste Certificate of any relative was a Committee.	not invalidate by the Scrutiny
*And it is not a case that I applied before Committee in Maharashtra and my caste c	•
I will be responsible, If the documents application form are found incorrect or boguliable for punishment under provision of Ir	ıs, and I am aware that I will be
I declare that the above mention inform this affidavit.	ation is true and correct, hence
Place: Sig	gnature of the Declarant
Date: (*Delete which is not applicable)	

#### ११६

(d) E-Mail

2 Caste/Sub Caste claimed by applicant

(b) Birth place

3 Applicant's (a) Birth date

### FORM-18

[rule 14]

# FOR GOVERNMENT/SEMI GOVERNMENT EMPLOYEES SERVICE APPOINTMENT/PROMOTION APPOINTMENT/PROMOTION

Application Form for verification of Scheduled Caste/ Scheduled Caste convert to Buddhism/De-Notified Tribe (Vimukta Jati)/ Nomadic Tribe/Other Backward Class/Special Backward Category certificate to be submitted to Divisional Caste Certificate Scrutiny Committee.

> Affix Passport size

Coloùr To, Photo Member Seceretary and Research Officer, Divisional Caste Scrutiny Committee, Verification of Scheduled Caste/Scheduled Caste converts to Buddhism/De-Notified Tribe (Vimukta Jati)/ NomadicTribe/Other Backward Class/ Special Backward Category Caste certificate. (Strike out whichever is not applicable) Sir. I, the undersigned Shri/Smt./Kum. presently working/ have been appointed/to be promoted as ...... Category of Scheduled Caste/Scheduled Caste converts to Buddhism/De-Notified Tribe (Vimukta Jati)/Nomadic Tribe/Other Backward Class/Special Backward Category. I hereby request to verify my caste certificate. Following information and documents are submitted herewith in support of my caste claim. 1 (a) Full name of the Applicant (as mentioned in caste certificate) and ..... Pin Code...... present address (b) In case of married female applicant, ..... name prior to marriage. (c) Mobile No.

4	Full Name of applicant's Father and Permanent Address.	Village/Town Taluka
	(If Father is not alive please mention full address of his last Residence.)	District
5	Full Name of applicant's Grand Father (Father's Father).	
6	Present occupation/service of applicant's father with telephone number and address.	······································
7	Father's Education	
8	Inherited Profession of Family	
9	<ul><li>(a) Mother Tongue of Applicant</li><li>(b) Regional Dialect</li></ul>	
	(c) God/Godess	
	(d) Five Surnames of applicant's	
	Relative/persons from caste.	
LO	Applicant's (a) Native Place	Village/Town
		Post
		Taluka
		District
	(b) If applicant has left Native place Please specify when and who left the place and reason for leaving.	
	(c) Since when applicant is residing at present address.	
	(d) At present who is residing at native place please give address and Telephone No.	
	(e) Whether in possession of House/land at native place?	
11	Name of the competent authority from whom caste certificate is obtained And Certificate No. and Date	
12	Name of the document on which basis caste certificate is obtained from competent authority.	•••••••••••••••••••••••••••••••••••••••
	position of the state of the st	

## 13. Details of institution where applicant studied

which State and when (Year)?

Stage of Education	Name of Educational Institute and Address	Duration of Education (Year)	Caste mentioned in educational institute's record
(a) Primary Education (i.e. give			
sufficient details from Std.l)	S		
(b) Secondary Education			
(c) College Education	•		
14. If applicant's f	ather is literate follo	owing informatio	on to be furnished
Stage of	Name of Educational Institute	Duration of Education	Caste mentioned in educational
Stage of	Name of Educational Institute and Address	Duration of	Caste mentioned
Stage of Education  (a) Primary Education (i.e. give sufficient detail	Name of Educational Institute and Address	Duration of Education	Caste mentioned

- १२० महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंबर ३, २०१२/भाद्र १२, शके १९३४
- (a-5) Certified Copy of Applicant's Father Primary
  School Leaving Certificate/ School Register's Attached Yes/No
  Extract.
- (a-6) Certified Copy of School Leaving Certificate/ Attached Yes/No School Register's Extract of Grand Father/ Real Elder Uncle/Real Aunt (From Paternal side).
- (a-7) Original Affidavit (in Specimen Form-3 and Form-15A to be obtained from College/Caste Scrutiny Committee Office).

  Attached Yes/No
  - (B) Important Secondary Documentary Evidence \* (If above Primary Documentary Evidence are not available).
- (b-1) If relatives from Paternal side are illiterate, then Birth/Death extracts of Father/ Real Elder Uncle/ Real Aunt/ Grand Father (From Paternal side) issued by Competent Authority (Village Extract No.14 / Kotwar Book / Nationality Register).

Attached Yes/No

OR

If Caste is not mentioned in above documents, then, Revenue Record / old purchase/sale deed in which caste is mentioned

- (b-2) Any other documents supporting caste claim Attached Yes/No

I am producing certified copy of above documents with my application. I declare on oath that the information furnised by me in this application is true and correct. I am aware that incomplete application will be rejected and responsibility of making fresh application will be of mine.

ч 7				
~	$\alpha$	ъ.	~	
- 1	v.	1	1	

Place:

Date:

Applicant's signature.

#### CERTIFICATE OF APPOINTING AUTHORITY

Place:

Sign and Stamp of the

Date:

Appointing Authority.

### **Important Instructions:**

- (a) If Claim for Schedule Caste, Caste evidences should be prior to 10th August 1950.
- (b) If Claim for De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, Caste evidences should be prior to 21st November 1961.
- (c) If claim for Other Backward Class and Special Backward Category, Caste evidences should be prior to 13th October 1967.
- (d) In addition evidences of residents of above mentioned period is essential for applicant who has migrated in Maharashtra from other State.
- (e) Migrants from other State to Maharashtra after above mentioned period whose Caste Certificate is in "Migrants" format should not apply to committee.

### FORM-19

[rule 14]

### For Government / Semi Government Employee

# Affidavit to be submitted with application of Caste Certificate Verification

I, Shri/Smt.-

Date:

(\*Delete which is not applicable)

—age ———	———year, Occupa	ation	, residing
at	m today dated ——		, hereby
solemnly affir	m today dated ——	th	at caste certificate
Number		dated	given by
Tahasildar an	nd Executive Magistr ———— District is s	ate/Deputy Collec	ctor/Sub Divisional
Validit reserved categ	y Certificate is requir gory.	red for my Appoint	tment/Promotion in
obtained by me correct and ol correction / ch	ents and proofs atta e from Competent Aut btained by following aange are made in th ats are not duplicate o	thority. These docu proper procedur tese documents. I	uments are true and e. No alteration /
*Caste Certi by the Scrutin	ificate of any relative fr y Committee.	om my paternal sic	le was not invalidate
	ot a case that I applied Maharashtra and my		
application for	sponsible, if the docu m are found to be inc or punishment under	orrect or bogus, an	id I am aware that I
I declare the this affidavit.	at the above mention	information is tru	e and correct, hence
			•
Place:	•	Signature of th	ne Declarant

**ELECTION** 

# FORM-20 [rule 14]

### FOR ELECTION

**ELECTION** 

Application Form for verification of Sch converts to Buddhism/De-Notified Tr Tribe/Other Backward Class/Spe certificate to be submitted Certificate Scrutiny	ribe (Vimukta Jati)/ Nomadic ecial Backward Category to Divisional Caste
Col milotobo Col distrib	
	Affix Passport size Colour Photo
То,	MA.
Member Seceretary and Research Of Divisional Caste Scrutiny Committee	
******	
Jati)/ Nomadic Tr Special Backward C (Strike out whichever	m/De-Notified Tribe (Vimukta ibe/Other Backward Class, ategory Caste certificate is not applicable).
Sir, I, the undersigned Shri/Smt./Kum.	hereby
request to verify my Caste Certificate of S	
converts to Buddhism/De-Notified Tribe	
Other Backward Class/Special Backward	Category. Following information
and documents are submitted herewith	in support of my caste claim.
1 (a) Full name of the Applicant (as	
1. (a) Full name of the Applicant (as mentioned in caste certificate) and	
present address.	Pin Code
(b) In case of Married female applicar	
name prior to marriage.	***************************************
(c) Mobile No.	
(d) E-Mail	

2. Caste/Sub Caste claimed by applicant

(b) Birth place

3. Applicant's (a) Birth date

# 13. Details of institution where applicant studied

	* *		
Stage of	Name of	Duration of	Caste mentioned
Education	Educational Institute	Education	in educational
	and Address	(Year)	institute's record
(a) Primary			
Education			
(i.e. give		•	
sufficient detail	ls		
from Std.1).			
(b) Secondary	•	•	
Education.			
(c) College			
Education.			•
Stage of	Name of	Duration of	Caste mentioned
Education	Educational	Education (Year)	in educational institute's
(a) Primary			
Education			
(i.e. give suffic	ient		
details from St	zd.l)		
(b) Secondary			,
Education			<u> </u>
(c) College	• · · · · · · · · · · · · · · · · · · ·		
Education	· · ·		
15. If applicant/a	pplicant's family is n	nigrated in Maha	rashtra from other
State, following	g information is to b	e furnished:–	
Is applicant's fam	ally is migrated to .		••••••••••••••••••••••••••••••••••••
Maharashtra Sta	te? If yes, from .		.,,
which State and v	when (Year)?		

महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंबर ३, २०१२/भाद्र १२, शके १९३४ १२७

- (a-6) Certified Copy of School Leaving Certificate/ Attached Yes/No School Register's Extract of Grand Father/ Real Elder Uncle/Real Aunt (From Paternal side.)
- (a-7) Original Affidavit (in Specimen Form-3 and Attached Yes/No Form-15A to be obtained from College/Caste Scrutiny Committee Office)
- (B) Important Secondary Documentary Evidence \* (If above Primary Documentary Evidence are not available.)
  - (b-1) If relatives from Paternal side are illiterate, Attached Yes/No then Birth/Death extracts of Father/ Real Elder Uncle/ Real Aunt/ Grand Father (From Paternal side) issued by Competent Authority (Village Extract No.14 / Kotwar Book / Nationality Register.)

OR

If Caste is not mentioned in above documents, then, Revenue Record / old purchase/sale deed in which caste is mentioned.

(b-2)	Any other documents supporting caste claim	Attached Yes/No
(b-3)	If any of the above documents are not available,	· · · · · · · · · · · · · · · · · · ·
	then attach other relevent documents. (mention)	

I am producing certified copy of above documents with my application. I declare on oath that the information furnised by me in this application is true and correct. I am aware that incomplete application will be rejected and responsibility of making fresh application will be of mine.

Place: Yours,

Date

Applicant's signature.

4.	Full Name of applicant's Father and Permanent Address	Village/Town
		Taluka
	(If Father is not alive please mention full address of his last Residence).	District
5.	Full Name of applicant's Grand Father (Father's Father).	·
6.	Present occupation/service of applicant's father with telephone number and address.	
7.	Father's Education	
8.	Inherited Profession of Family	14
9.	(a) Mother Tongue of Applicant	
	(b) Regional Dialect	· · · · · · · · · · · · · · · · · · ·
	(c) God/Godess	
	(d) Five Surnames of applicant's	
	Relative/persons from caste.	
10.	Applicant's (a) Native Place	Village/Town
		Post
		Taluka
		DistrictPin Code
	(b) If applicant has left Native place	
	Please specify when and who left	
	(c) Since when applicant is residing at	
	present address.	
	(d) At present who is residing at native	
	place Please give address andTelephon	e No
	(e) Whether in possession of House/	
	land at native place?	
11.	Name of the competent authority from whom caste certificate is obtained.	· · · · · · · · · · · · · · · · · · ·
	And Certificate No. and Date	
12.	Name of the document on which basis caste certificate is obtained from	
٠		

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१२६	महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंब	बर ३, २०१२/भाद्र १२, शके १९३४
16.	(a) Whether scrutiny of the caste certificate of any member of the family has done earlier? If yes Name of family member, his relation with applicant and why and when scrutinized?	
	(b) If Validity Certificate is received	
	give its Number and Date (enclose	***************************************
	attested copy).	
	(c) If rejected, give its details.	
17.	(a) If applicant has applied for caste certificate before any committee in the state.	Yes/No
	If yes, (b) which committee	· · · · · · · · · · · · · · · · · · ·
	(c) For which Caste	
	(d) Date of application	
	(e) Committee's decision	Valid/Invalid.
18.	(a) Purpose of scrutiny	To contest election from Ward Numberreserved for Scheduled Caste/ Backward Class of Citizen. (Strike which is not applicable
	(b) Proposed Election date	
	Documents to be attached	with application
19	Following documents are attached on	ly as per the sequence.
	(A) Important Primary Documentary F	Evidence (Strike out whichever is not applicable).
	(a-1) Original Caste Certificate of Appli	icant Attachment Compulsory.
	(a-2) Certified copy of Caste Certificate	e of Applicant Attachment Compulsory.
	(a-3) Certified Copy of Applicant's Birtl	h Date Attached Yes/No
	(a-4) Certified Copy of Applicant's Prin	nary School Attached Yes/No
	Leaving Certificate/ School Regi	ster's Extract
	(a-5) Certified Copy of Applicant's Fath	ner Primary Attached Yes/No
	School Leaving Certificate/ School Extract.	ool Register's

# CERTIFICATE TO BE ISSUED BY COLLECTOR / ELECTION OFFICER

### **Important Instructions:**

- (a) If Claim for Schedule Caste, Caste evidences should be prior to 10th August, 1950.
- (b) If Claim for De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, Caste evidences should be prior to 21st November, 1961.
- (c) If claim for Other Backward Class and Special Backward Category, Caste evidences should be prior to 13th October, 1967.
- (d) In addition evidences of residents of above mentioned period is essential for applicant who has migrated in Maharashtra from other State.
- (e) Migrants from other state to Maharashtra after above mentioned period whose Caste Certificate is in "Migrants" format should not apply to committee.

### **FORM 21**

[rule 14]

### FOR ELECTION PURPOSE

Affidavit to be submitted with application for Caste Certificate Verification.

I Shri / Smt.	
age year, Occupation	
residing at —————	
hereby solemnly affirm today dated ———	
election of Grampanchayat/Panchayat Sam	
Muncipal Corporation/Zilha Parishad	
Organization from Ward/Group No.—	
Caste / Backward Class of Citizen on basi	
Number	
Tahasildar and Executive Magistrate/I Officer———, District———	
The documents and proofs attached	
obtained by me from Competent Author	
and correct and obtained by followig pr	
correction / change are made in these d	-
these documents are not duplicate or bog	•
*Caste Certificate of any relative from m by the Scrutiny Committee.	y paternal side was not invalidate
*And it is not a case that I applied befo Committee in Maharashtra and my caste	-
I will be responsible, If the document application form are found to be incorrect will be liable for punishment under provide	t or bogus, and I am aware that I
I declare that the above mention inforthis affidavit.	nation is true and correct, hence
Place:	ignature of the Declarant.
Date: (*Delete which is not applicable)	

### **FORM-22**

[rule 14]

# FOR PURPOSES OTHER THAN EDUCATION, SERVICE AND ELECTION.

Application Form for verification of Scheduled Caste/Scheduled Caste converts to Buddhism/De-Notified Tribe (Vimukta Jati)/ Nomadic Tribe/Other Backward Class/Special Backward Category certificate to be submitted to Divisional Caste Certificate Scrutiny Committee.

Affix Passport size Colour Photo

	Photo
To,	
Member Seceretary and Research Offi	icer.
Divisional Caste Scrutiny Committee	· ·
No	<b>'</b>
210	
Sub :- Verification of Sched	luled Caste/Scheduled Caste
	/De-Notified Tribe (Vimukta
	e/Other Backward Class
	itegory Caste certificate
(Strike out whichever is no	•
Sir,	or approximate).
I, the undersigned Shri/Smt. Kum	hereby
request to verify my Caste Certificate of So	· · · · · · · · · · · · · · · · · · ·
converts to Buddhism/De-Notified Tribe	
Other Backward Class/Special Backward	•
and information are submitted herewith	
and missimusion are submission mere with	in support of my custo citim.
1. (a) Full name of the Applicant (as	
mentioned in caste certificate) and	
bresent address.	Pin Code
(b) In case of Married female applicant	•
name prior to marriage.	
(c) Mobile No.	
(d) E-Mail	
3. Applicant's (a) Birth date	
2. Caste/Sub Caste claimed by applicant	
a zonneznistalintlitti	

(b) Birth place

4	Full Name of applicant's Father and Permanent Address.	Village/Town
	(If Father is not alive please mention	District
	full address of his last Residence.).	Pin Code
5	Full Name of applicant's Grandfather (Father's Father).	
6	Present occupation/service of applicant's father with telephone number and address.	
7	Father's Education	
8	Inherited Profession of Family	
9	<ul><li>(a) Mother Tongue of Applicant</li><li>(b) Regional Dialect</li></ul>	
	(c) God/Godess	
	(d) Five Surnames of applicant's	
	Relative/persons from caste.	
10	Applicant's (a)Native Place	Village/Town
		Post
		Taluka
		DistrictPin Code
	(b) If applicant has left Native place	
	Please specify when and who left the place and reason for leaving	
	(c) Since when applicant is residing at	
	present address.	
	(d) At present who is residing at native place Please give address and Telephone No.	
	(e) Whether applicant is holding House/land at native place?	
11	Name of the competent authority from	
	whom caste certificate is obtained	
	And Certificate No. and Date	
12	Name of the document on which basis	
	caste certificate is obtained from	
	competent authority	

### 13. Details of institution where applicant studied:—

Stage of	Name of	Duration of	Caste mentioned
Education	Educational Institute and Address	Education (Year)	in educational Institute's record
(1)	(2)	(3)	(4)
(a) Primary			
Education			
(i.e. give		•	
sufficient detail	le ·	,	

(b) Secondary

Education.

from Std.1.)

(c) College Education.

14. If applicant's father is literate following information to be furnished :—

Stage of	Name of	Duration of	Caste mentioned
Education	Educational Institute and Address	Education (Year)	in educational institute's record
(1)	(2)	(3)	(4)

(a) Primary

Education

(i.e. give

sufficient details

from Std.l).

(b) Secondary

Education.

(c) College		
Education.		
15. If applicant/applicant's family is State, following information is to be	0	rashtra from other
Is applicant's family is migrated to		************
Maharashtra State? If yes, from	*****************	
which State and when (Year)?		
		·

16 (a) Whether scrutiny of the caste	
certificate of any member of the	
family has done earlier? If yes	
Name of family member, his	
relation with applicant and why	
and when scrutinized?	
(b) If Validity Certificate is received	
give its Number and Date (enclose	
attested copy).	
(c) If rejected give its details	
17 (a) If applicant has applied for caste	Yes/No
certificate before any committee in	
the State.	
If yes, (b) which committee	
(c) For which Caste	
(d) Date of application	
(e) Committee's decision	Valid/Invalid.
18 (a) Purpose of scrutiny	
(Mention the purpose for which	
Validity Certificate is required)	
Documents to be attached	with application
19 Following documents are attached or	nly as per the sequence.
(A) Important Primary Documentary Evid	ence : (Strike out whichever
	is not applicable)
a-1) Original Caste Certificate of Applican	t : Attachment Compulsory.
a-2) Certified copy of Caste Certificate of Ap	oplicant : Attachment Compulsory.
a-3) Certified copy of Applicant's Birth Da	te : Attached Yes/No
a-4) Certified copy of Applicant's Primary	
Leaving certificate/ School Register's	
a-5) Certified copy of Applicant's Father P	
School Leaving Certificate/ School Re	
Extract.	

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(a-6)	Certified copy of School Leaving Certificate/ : Attached Yes/No School Register's Extract of Grandfather/ Real Elder Uncle/Real Aunt (From Paternal side).
(a-7)	Original Affidavit (in Specimen Form-3 and : Attached Yes/No Form-15A to be obtained from College/Caste Scrutiny Committee Office)
(B)	Important Secondary Documentary Evidence: * (If above Primary Documentary Evidence are not available).
(b-1)	If relatives from Paternal side are illiterate, : Attached Yes/No then Birth/Death extracts of Father/ Real Elder Uncle/ Real Aunt/ Grandfather (From Paternal side) issued by Competent Authority (Village Extract No.14 / Kotwar Book / Nationality Register).
	OR
	If Caste is not mentioned in above documents, then, Revenue Record / old purchase/sale-deed in which caste is mentioned.
(b-2)	Any other documents supporting caste claim : Attached Yes/No
(b-3)	If any of the above documents are not available, then attach other relevent documents. (mention)
I dec	am producing certified copy of above documents with my application clare on oath that the information furnished by me in this application are and correct. I am aware that incomplete application will be rejected responsibility of making fresh application will be of mine.

Date

Place:

Yours

### CERTIFICATE TO BE ISSUED BY HEAD OF ESTABLISHMENT/ INSTITUTION FROM WHOM BENEFIT IS TO BE GIVEN

This is to certify that, Shri/	Shrimati
has been selected for	benefit under
caste/tribe. For providing	benefit under Scheduled
Caste/De-Notified Tribes (Vimul	kta Jati)/Nomadic Tribe/Other Backward
	y, Caste Validity Certificate is essential as
1	No, dated
(Strike out, v	vhichever is not applicable).
*	the Caste Claim of the Candidate and
	6 months, enabling us to provide the said
benefit.	
•	
Place:	
Date:	
	Sign. and Stamp of the
	Head of the Department

### **Important Instructions:**

- (a) If claim for Schedule Caste, Caste evidences should be prior to 10th August 1950.
- (b) If claim for De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Caste evidences should be prior to 21st November 1961.
- (c) If claim for Other Backward Class and Special Backward Category, Caste evidences should be prior to 13th October 1967.
- (d) In addition evidences of residents of above mentioned period is essential for applicant, who has migrated in Maharashtra from other State.
- (e) Migrants from other state to Maharashtra after above mentioned period, whose Caste Certificate is in "Migrants" format should not apply to Committee.

#### **FORM 23**

[rule 14]

# FOR PURPOSES OTHER THAN EDUCATION, SERVICE AND ELECTION

Affidavit to be submitted with application of Caste Certificate Verification

I, Shri/Smt.	age
year, Occupation-	——, residing at ———
	, residing at , hereby solemnly affirm today, dated
——————————————————————————————————————	rtificate Number-
, dated given b	by Tahasildar and Executive Magistrate
Deputy Collector/Sub-Divisional C	Officer————————————————————————————————————
is submitted	_
	organization for the benefit
	category and for this benefit
validity certificate is essential.	
, <del>**</del>	tached with the application Form are
	uthority. These documents are true and
	ng proper procedure. No alteration
	these documents. I affirm hereby that
these documents are not duplicate	
	from my paternal side was not invalidate
by the Scrutiny Committee.	
*And it is not a case that, I appli Committee in Maharashtra and m	ied before any Caste Certificate Scrutiny ny caste certificate is invalidated.
I will be resposible, if the doc	cuments and proofs attached with the
application form are found to be i	ncorrect or bogus and I am aware that der provision of Indian Penal Code.
I declare that, the above mentio	on information is true and correct, hence
this affidavit.	
Place:	Signature of the Declarant
Date:	
(*Dolete out which is not applied)	10)

### **FORM - 24**

[rules 17 (6), 17(10) and 17(11)(iii)(a)]

### CERTIFICATE OF VALIDITY

CASTE CERTIFIC	CATE SCRUTINY COMMITTEENo
Committee decision	n No.———, dated———
WHEREAS, an appl	ication of Shri/Smt/Kumari—along with the documents
was received by the Scre of Scheduled Castes/Sc Tribe (Vimukta Jatis)/	utiny Committee for verification of Caste Certificate the cheduled Castes converts to Buddhism/De-Notified Nomadic Tribes/ Other Backward Class/ Special e same was placed before the said Committee in the
Maharashtra Schedul (Vimukta Jatis), Nom Backward Category (R Certificate Act, 2000 (M De-Notified Tribes (Vim and Special Backward of) Caste Certificate I	accordance with the powers conferred on it under ed Caste, Scheduled Tribes, De-Notified Tribes hadic Tribes, Other Backward Class and Special degulation of Issuance and Verification of) Castes (Iah. XXIII of 2001); Maharashtra Scheduled Caste, hukta Jatis), Nomadic Tribes, Other Backward Class (Category (Regulation of Issuance and Verification Rules, 2012, the Committee on the basis of the ce produced before it verified and scrutinised the Claim.
	E, the Committee hereby certifies that caste claim
is found to be correct	and the caste certificate bearing No
	ssued by the Tahsildar and Executive Magistrate/
Sub-Divisional Officer/	Deputy Collector—————,
District	certifying that Shri/Smt/Kumari———belongs to ————Caste/Tribe is found
to be VALID.	
•	
	Signature.
Seal	34 1 C 1 1 D 1 C 07
	Member Secretary and Research Officer,
	Caste Certificate Scrutiny CommitteeNo

#### **FORM - 25**

[rule 1	7(ll)(i)	ľ
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REGION:	Outward No.
Address:	Phone No.
	Notice of Hearing
•	e by Post, E-mail, FAX)
То	
Sub: Inquiry into Caste/Tr	ibe Claim.
Ref: Your application/clai	m, dated
	had considered your application/proposal annexures, Committee had also considered hich is annexed herewith.
Following are the findings	of the Committee :—
(a)	
(b)————————————————————————————————————	

As per section 8 of Maharashtra Scheduled Castes, Scheduled Tribes, De-Notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category(Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2011), it is your responsibility to prove your caste claim.

If you desire, present your case personally or through Legal Representative. You are at liberty to produce documents/evidence in support of your Caste/Tribe Claim, in accordance with Law.

महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंबर ३, २०१२/भाद्र १२, शके १९३४ १३

Failing to appear, matter will be finally decided on the basis of material available on record.

Hence this "Notice" of hearing, on the address provided by you.

Signature

Encl: Report of Vigilance Cell-Page No. ........ Member-Secretary and Research Officer, Caste Certificate Scrutiny Committee ..... No. .....

#### १४०

### VERIFICATION

	, , , , , , , , , , , , , , , , , , , ,
Place: Date:	Deponent.
List of documents attached :  1. 2.	

### Register of applications received by Scrutiny Committee

Category	<b>.</b>
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Sr.	Name of	Date of	Cast claim	Cast	Valid or	If Validity	If Invalid,	
No.	the	Submitting	5	Certificate	Invalid.	Certificate	No. and	
	Applicant.	the		No. and		Issued its .	date of	
		Proposal.		date		No. and date	Order.	
(1)	(2)	(3)	. (4)	(5)	(6)	(7)	(8)	

By order and in the name of the Governor of Maharashtra,

R. D. SHINDE,

Secretary to Government.